

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

16.

IA-4327/2023 in C.P.(IB)/389(MB)/2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **22.04.2024**

NAME OF THE PARTIES:

Aurum Commercials LLP

Vs

Spenta Enclave Private Limited

SECTION: 7, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Both sides present. However, none marked their appearance.
2. At the request of the Counsel for the Applicant, one week's time is finally granted to the Applicant in IA-4327/2023 for filing copy of correspondence with the builder; Spenta Enclave Pvt. Ltd., between the period from January 2021 to July 2022.
3. List this matter on **29.04.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)